

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:421
ANSWERED ON:20.11.2009
SETTING UP OF ORGAN RETRIEVAL BANK ORGANISATION
Natarajan Shri P.R.

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Government proposes to start the Organ Retrieval Bank Organisations (ORBOs);
- (b) if so, the details thereof;
- (c) the names of the States where ORBOs are likely to be set up;
- (d) the budget estimates therefor;
- (e) whether such ORBOs would function on charitable basis or on commercial lines;
- (f) if so, the proposed modus operandi for procuring human organs for such ORBOs;
- (g) whether the existing law permits this type of human organ transplantation;
- (h) if so, the details thereof; and
- (i) if not, the details of the proposed amendments to the existing Act?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a) to (i) The Organ Retrieval Banking Organisation (ORBO) a national facility and nodal centre for the country is already operational at All India Institute of Medical Sciences (AIIMS), New Delhi. A network of 15 hospitals (Government, Public and Charitable) with ORBO has been formed for smooth functioning and coordination for process of Organ Donation and Transplantation in Delhi. Removal/transplantation of human organs is governed by the provisions contained in the Transplantation of Human Organs Act, 1994 (no. 42 of 1994) and ORBO has to function as per the provisions contained in the Act.

Sections 5 and 6 of the Act provide authority for removal of organs in case of unclaimed bodies in hospitals or prisons and for removal of human organs from bodies sent for post mortem examination for medico-legal or pathological purposes. Section 9 of the Act stipulates restrictions on the removal and transplantation of human organs from a donor before death.